

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 684 of 2020

IN THE MATTER OF:

Mr. Mohan Lal Dhakad

...Appellant

Vs

BNG Global India Ltd.

....Respondent

Present:

**For Appellant: Ms. Ranjana Roy Gawai and Mr. Avinash Bhati,
Advocates**

For Respondent: None

O R D E R
(Through Virtual Mode)

06.01.2021 Heard the Learned Counsel for the Appellant in full.

‘Judgment’ is reserved.

The Learned Counsel for the Appellant is permitted to submit ‘Notes of Written Submissions’ of the Appellant side, containing not more than three pages, together with compilation of judgments within three days from today before the Office of Registry and the Office of the Registry is permitted to receive the same.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)